

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2263
ANSWERED ON:07.12.2005
LEGAL POSSESSION OF FLATS
Rawat Shri Kamla Prasad

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to take any action against those housing societies which have not given the legal possession of the flats to the members inspite of getting full payment from them;
- (b) if so, the factual position of such flats in the National Capital Territory of Delhi particularly in Dwarka; and
- (c) the action proposed to be taken by the Government against such societies to ensure timely possession of these flats by their owners?

Answer

MINISTER OF URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

(a)to(c): The Delhi Development Authority (DDA) has informed that after completion of 90% of the construction by the Society, the draw is held for allotment of specific flats to the members of the society, whose names are cleared by the Registrar Cooperative Societies (RCS), in the presence of the representatives of the Society, DDA and RCS. The possession of the flats to the members of the group housing societies is to be handed over by the management of such societies after obtaining provisional occupancy certificate from DDA. Further, the cooperative group housing societies are governed by the Delhi Cooperative Societies Act, 2003, which is administered by the Registrar of Cooperative Societies, Govt. of NCT of Delhi.